

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.23/2004 in OA No.2991/2003

New Delhi, this the 3rd day of February, 2004

Hon'ble Shri S.K. Naik, Member(A)

Vidya Nand Sharma .. Applicant
(in person)

versus

Union of India and others .. Respondents

ORDER(in circulation)

This review application has been filed by the applicant against the order dated 11.12.2003 by which his OA No.2991/2003 was dismissed on the ground of laches and delay and for the detailed reasons mentioned therein. Except reiterating what he has already stated in his OA which have already been taken care of, applicant has not come with any new ground that would warrant a review of the said order dated 11.12.2003. That apart, the fact remains that the services of the applicant were terminated as back as on 17.10.1981 and there had been a spate of various suits/petitions filed by him which were ultimately either disposed of or dismissed by the concerned judicial forum as already mentioned in the order dated 11.12.2003. In the result, the present RA is not maintainable under Order 17, Rule 1 CPC read with Section 22(3)(f) of AT Act, 1985 and is accordingly dismissed.

S.K. Naik
(S.K. Naik)
Member(A)

/gtv/